

bilities income and expenditure.

- 3) The affairs of the Mutual Fund shall be audited by one or more auditors duly qualified to act as Auditors under the laws in force.
- 4) The accounting and disclosure requirements would be prescribed by SEBI.

VIII. *General:*

- 1) These guidelines will not apply to India's country funds established abroad e.g. India fund, India Growth Fund, India Magnum Fund etc. which would continue to be approved by the Government in the Finance Ministry and governed by their own scheme.
- 2) The disclosure guidelines issued by the Government relating to institutional transactions in shares will also be applicable to Mutual Funds promoted by Financial Institutions/Banks.

Recovery of Agricultural Loans in Cyclone Affected Areas in Andhra Pradesh

771. SHRI MANIKRAO HODLYA
GAVIT:
SHRI R.N. RAKESH:
SHRI B.N. REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal to defer the recovery of agricultural loans in cyclone affected areas in Andhra Pradesh;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the other steps taken/proposed to be taken for rehabilitation of the cyclone affected people?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). Reserve Bank of India have issued instructions in May, 1990 to commercial banks to speedily extend relief and rehabilitation assistance to the persons affected by recent cyclone in Andhra Pradesh. Its guidelines of August, 1984, *inter-alia*, envisage conversion of short-term production loans into medium term loans, reschedulement of the existing term loan instalments and provision of fresh crop/term loans to the affected persons. Banks have also been advised to extend housing finance as per its guidelines of November, 1988 for the purpose of repairs/reconstruction of the damaged houses. Consumption loan can also be extended upto Rs. 500/- to the affected families.

Appointment of SCs/STs Backward Classes and Women Judges in High Courts

772. SHRI KIRPAL SINGH:
SHRI HUKMDEO NARAYAN
YADAV:
SHRI K.D. SULTANPUR:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of judges in various High Courts and the number of judges belonging to backward class, scheduled castes/tribes, minority communities and women judges out of them;

(b) whether Government have received recommendations from the Chief Justices of High Courts and the Chief Ministers of States recommending the names of persons belonging to these categories for appointment as High Court Judges;